

In the High Court of Judicature, Bombay.

Monday, the 27 day of March 1865

SPECIAL APPEAL No. 1070 — OF 1864

Himachul Pursad bin Aylad
of the Poona District
(Original Plaintiff.)

Appellant

versus

Mrs Saingar of the Poona
District.
(Original Defendant.)

Respondent

Rs. 700 — —

The claim in the Original Suit was to recover the amount due
for principal and interest on a bond

In Appeal No. 577 of 1865 the *Ag Judges*
of the District of *Poona* who *reversed*
the Decree of the *P. Amin* who *had decreed for the*
claim against Mrs Saingar's separate estate

A Special Appeal was preferred in the High Court on the ground that there has been
a substantial error in Law in the procedure
and investigation of the case which has produced
an error in the decision of the case upon its
merits

merits in that the court below is in error
in refusing to pass a decree against the personal
income and separate estate of the Respondent
as equity & justice demands.

The Court confirms
the decree of the Acting Judge with
costs

R. Coak
Hewson.

D. Ward

MEMORANDUM OF COSTS incurred in Special Appeal No. 1070

of 186 *4* against the decision of the *Judge* of the District of *Poona* and disposed of on the *27th* *March* 1865 by *confirming the same with costs.*

BY THE APPELLANT—

<i>In the District.</i>		
In the <i>P. S. Surcus Court</i>	<i>56.15.10</i>	✓
In the <i>Judge's Court</i>	<i>56.1.9</i>	✓
		<i>113.1.7</i>
<i>In this Court.</i>		
Stamp for Memorandum of Special Appeal	<i>82</i>	✓
Stamps for copies of Decree and Judgment	<i>3</i>	✓
Stamp for Vukeelutnama	<i>2</i>	✓
Batta for Process and Postage	<i>1.7</i>	✓
Sectioner's Fee	<i>15.3</i>	✓
Vukeel's Fee	<i>21</i>	✓
		<i>60.6.3</i>
Rupees....		<i>173.7.10</i>

BY THE RESPONDENT.

<i>In the District.</i>		
In the <i>P. S. Surcus Court</i>	<i>24.8</i>	✓
In the <i>Judge's Court</i>	<i>22.8</i>	✓
		<i>47</i>
<i>In this Court.</i>		
Stamp for Vukeelutnama	<i>2</i>	✓
Vukeel's Fee	<i>21</i>	✓
		<i>23</i>
Rupees....		<i>70</i>



W. D. D. D.
Deputy Registrar

W. D. D. D.
Sealer

The 27th day of March 1865.